

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:1950
ANSWERED ON:29.11.2001
VARIATION IN RATE OF ENTERTAINMENT TAX
ASHOK NAMDEORAO MOHOL;RAMSHETH THAKUR

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there are lot of variation in the rates of entertainment tax across the country;
- (b) if so, the steps taken by the Government to bring uniformity across the country;
- (c) whether any consensus on a uniform ceiling of entertainment tax and bring the subject under the concurrent list has been arrived at with the State Governments; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF INFORMATION AND BROADCASTING (SMT. SUSHMA SWARAJ)

(a) Yes, Sir.

(b), (c) & (d): With the objective of all round development of the film industry, State Governments were inter alia requested to consider rationalizing the rates of Entertainment Tax so that uniform structure prevails in the country. For this purpose the question of bringing the subject of cinema on the concurrent list was also taken up with the State Governments. However, no consensus was arrived at in the matter. In the 24th Conference of States and Union Territory Ministers of Information held in New Delhi on 21.01.2001, this issue was deliberated. In pursuance of the recommendations of this Conference, a Committee was set up for Development of the Entertainment Sector, to suggest the policy framework both at the Centre and in the States for realizing the potential of the Entertainment Sector. One of the issues discussed in this Committee was the question of rationalizing Entertainment Tax Rates. As a result of the deliberations in the Committee, it has been decided to recommend that all States/Union Territory administrations fix a ceiling of 60% on entertainment tax.